

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 93/MP/2022

Subject : Petition under section 79(1)(f) of the Electricity Act, 2003 read with Regulation 27 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999 and Regulation 56 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 seeking directions to allow pass through in the generation tariff, of interest levied on electricity duty and energy development cess paid by the petitioner in respect of energy supplied from its generating stations.

Petitioner : NHDC Ltd

Respondents : MPPMCL & 2 ors.

Date of Hearing : **25.8.2022**

Coram : Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present : Ms. Suparna Srivastava, Advocate, NHDC
Shri Tushar Mathur, Advocate, NHDC
Shri Naresh Chellani, NHDC

Record of Proceedings

Case was called out for virtual hearing on 'admission'.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in support of the prayer for reimbursement of the interest amount paid by the Petitioner, towards electricity duty and energy development cess, as a pass through in tariff.

3. The Commission, after hearing the learned counsel for the Petitioner, directed the following:

(a) Admit, issue notice to the Respondents.

(b) The Respondents are directed to file their replies on or before **16.9.2022**, after serving copy to the Petitioner, who may file its rejoinder, if any, by **23.9.2022**.

4. The Petition shall be listed for hearing on **13.10.2022**.

By order of the Commission

Sd/-

(B. Sreekumar)
Joint Chief (Law)

